

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 120 of 2014 in**  
**Appeal No. 65 of 2014**

**Dated : 7<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Sterlite Technologies Ltd. ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission .... Respondent(s)**  
**& Anr.**

**Counsel for the Appellant(s) : Mr. Amit Kapur**  
**Ms. Ritika Arora**  
**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1**  
**Mr. Samir Malik for R.2**

**ORDER**

**I.A. No. 120 of 2014**  
**(Appl. for Stay)**

We have heard the learned counsel for the parties.

Instead of passing any Order in this I.A, we feel that it would be better to take up the main matter for final disposal, since the issue involved in the main Appeal as well as the I.A. is same.

Accordingly, the I.A. is disposed of.

**Appeal No. 65 of 2014**

Post the main matter for final disposal on **02.05.2014**. The learned counsel for the Respondents are directed to file the reply on or before 21.04.2014 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the Rejoinder after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
Ts/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**